

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No. 178/86.

Shri Krishanlal Gokulchand Nanda,
Nanda-Bhavan,
Bajaj Road,
Vile Parle (West),
Bombay - 400 056.

.. Applicant (Original
Petitioner)

V/s.

1. State Trading Corporation,
Air India Building,
6/7th Floor, Nariman Point,
Bombay.

2. Shri R.C. Nebhanani,
Personnel Manager,
5-Chandralok,
36, Janpath,
New Delhi - 110 001.

3. Mrs. Surjit,
Chief Administration Manager,
6/7th Floor, Air India Building,
Nariman Point,
Bombay.

.. Respondents.

Coram: Vice-Chairman B.C. Gadgil.
Member J.G. Rajadhyaksha.

Appearance: Applicant is absent.

Shri A.R. Wani, Advocate
for the Respondents.

Judgment: (Per J.G. Rajadhyaksha, Member)

Date: 23.6.1986

Original Writ Petition No. 2086/85, filed in the High Court of
Judicature at Bombay has been transferred to this Tribunal. Prima-facie this
is a dispute between the applicant who is an employee of the State Trading
Corporation and the employer i.e. the Corporation. Section 14(2) of the
Administrative Tribunals Act, 1985 clearly indicates that as long as the

... 2/-

o -: 2 :-

Central Government does not issue a notification bringing corporations or societies within the purview of the Tribunal, the Tribunal will not be able to exercise jurisdiction over such disputes between the public sector undertakings, though they are wholly owned by the Govt. of India, and their employees. This matter was fixed today for hearing the parties on this point. The applicant and his advocates are absent. The Advocate for the Respondent admits that there is no such notification in existence. In the circumstances, the Tribunal will not be able to entertain the dispute. Since, however, the matter was transferred by an order of the High Court it is necessary that it should be re-transmitted to the High Court.

2. It is, therefore, hereby ordered that Transferred Application No.178/86 which cannot be entertained for want of jurisdiction in terms of Section 14 of the Administrative Tribunals Act, 1985 be retransferred to the High Court of Judicature at Bombay for disposal as it may deem fit.

B.C. Gadgil
(B.C.GADGIL)
Vice-Chairman.

J.G. Rajadhyaksha
(J.G.RAJADHYAKSHA)
Member.